

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).14332-14335/2003

(From the judgement and order dated 11/03/2003 in CO No. 4/2003 &amp; CO No. 5/2003 &amp; OSA No. 23/2003 &amp; OSA No. 24/2003 of The HIGH COURT OF MADRAS)

T.N. RAJASEKAR

Petitioner(s)

VERSUS

N. KASIVISWANATHAN &amp; ORS.

Respondent(s)

(With appln. For stay)  
(With prayer for interim relief and office report )  
(For FD)

Date: 22/07/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL  
HON'BLE DR. JUSTICE AR. LAKSHMANANFor Petitioner(s) Mr. S.D.N.Vimalanathan,adv.  
Mr. S.Raju,adv.  
Ms. Anjani Bansal,Adv.for  
Mr. P. Narasimhan,Adv.For Respondent(s) Mr. A.T.M. Sampath,Adv.  
Ms. T.S.Shanthi,adv.UPON hearing counsel the Court made the following  
O R D E RMr. S.D.N.Vimalanathan, learned counsel  
appearing for the petitioner made his submissions  
for  
sometime. The matters remained part-heard.  
List on 25.7.2005 at the top of final  
disposal matters.[SUMAN WADHWA]  
COURT MASTER[MADHU SAXENA]  
COURT MASTER